

(b) Abstract of action taken on above complaints

Sl. No.	Type of Action	2015	2016	2017	Total
1.	Reply awaited	14	13	5	32
2.	Under enquiry/ investigation at State level	2	0		2
3.	Departmental action (including warning, transfer, suspension) and action against service providers/complaint substantiated by State Government	18	8		26
4.	General corrective action, including issue of instructions to the concerned, by State Government/Government of India.	7	0		7
5.	Baseless, not proved, not related to MDM	5	0		5
	TOTAL	46	21	5	72

Releasing funds for Model Schools

2158. DR. PRADEEP KUMAR BALMUCHU:

SHRI T.G. VENKATESH:

SHRI DHARMAPURI SRINIVAS:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the State Government of Andhra Pradesh has requested the Ministry to release funds to the tune of ₹ 164.88 crore towards staff salaries of Model Schools in that State;

(b) whether the State Government of Telangana and Jharkhand have also requested the Ministry to release funds for Model Schools in those States and if so, the details thereof;

(c) whether the Ministry has considered the above requests and if so, the details thereof; and

(d) if not, the reasons therefor along with the status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) Yes, Sir.

(b) State Government of Jharkhand had requested for release of ₹ 155.15 crore and State Government of Telangana had requested for release of ₹ 26.62 crore for completing the remaining civil works of approved model schools.

(c) and (d) The Model School Scheme was delinked from support of Government of India and stands transferred to State sector with effect from 01.04.2015 in the light of enhanced devolution of financial resources to the States as per the recommendation of 14th Finance Commission. The states were informed accordingly. It is expected that States with enhanced availability of financial resources would be able to address their state specific needs through flexibility in design and implementation of the scheme from the state resources.

Privately owned technical institutions

2159. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a large number of privately-owned technical institutions have come up during the last ten years or so, offering courses in various disciplines so much so that the number of admission seekers are fewer in comparison to seats available;

(b) whether AICTE has any mechanism to advise these institutions to increase or decrease the number of seats for various courses each year depending upon the market requirement to avoid unemployment of educated youth; and

(c) whether there is any mechanism to compile data on employment of passed out students, at least for initial five years?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): (a) Yes, Sir. The number of approved private technical institutions and students getting enrolled therein during the period from 2007-08 to 2016-17 is given in the Statement (*See below*). The vacancy in these institutions depends on demand-supply situation which is attributed to location of the institute, available employment opportunities and infrastructure.